

In The Central Administrative Tribunal, Jaipur Bench, Jaipur

GA/TA/MP, No. 338 /1993 (in OA. 1148/92)

Brijpal Chawla Versus UOD & Ors.

Date of Order

Orders

This is an M.P. (in OA. No. 1148/92) for amendment of the OA. It is in order.

50 (5) *[Signature]*

24/6

24/6/93

22.6.93

Mr. K. L. Thawani - Counsel for the applicant.

Register admission on

24.6.93

REGISTRAR
C.A.T. JAIPUR

OB already
used
same day
mor
22/6/93

24.6.93

Present: none for the applicant / petitioner.

We have perused the application. The amendment application is allowed. The applicant shall file amended petition within a period of two weeks, failing which the amendment allowed shall stand automatically vacated.

The MP stands disposed of accordingly.

(O. P. Sharma) -
Administrative Member

(D. L. Mehta)
Vice-Chairman